## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3884 ANSWERED ON:02.12.2010 AVIATION RULES VIOLATIONS Alagiri Shri S. ;Jaiswal Shri Gorakh Prasad

## Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether non-compliance of the provisions of the Civil AViation Requirement (CAR) is punishable under the provision of Schedule VI to the Aircraft Rules, 1937;

(b) if so, the details thereof;

(c) the details of action taken against the defaulting airlines for violating the provisions of CAR during the last three years; and

(d) the steps being taken to ensure strict enforcement of the Aviation Rules / Requirements?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (d): The Aircraft Amendment Act, 2007, effective from 1st February, 2008 provides for enhancement in the quantum of penalties for breach of provision of Aircraft Act 1937 or Rules made thereunder.

The penalties for non-compliance with the Civil Aviation Requirement (CAR) issued under Rule 133A of the Aircraft Rules, 1937 are contained in the Schedule VI of the said Rules.

Subsequently, Schedule VI was completely revised vide Notification No. GSR 686(E) dated 17th September, 2009 and each and every provision has been classified in various categories so that the punishment which could be awarded for any offence is commensurate with its seriousness.

Although no action has been taken under Schedule VI of the Aircraft Rules for non compliance of CARs issued under 133A of the said rules, however, from time to time DGCA has initiated administrative and other document related action through the enforcement process under rule 19 of the said Rules.